THE TRIPURA MUNICIPAL (PROCEDURE AND CONDUCT OF, BUSINESS) RULES, 1996.

CONTENTS

Subject

CHAPTER-I

Preliminary

	CHAPTER-II	
	Procedure and functions of the Municipality	
3.	Meeting and its validity	2
4.	Ordinary Meetings	2
5.	Extraordinary Meeting	2
6.	Adjournment of Meeting	3
7.	Motions and Questions	3
8	Persons to preside at Meeting	3
9.	Preparation of List Business	4
10.	Notice of Members	5
11.	Attendance Register	5
12	Minutes Book	5
13.	Resolution Pressed for Division	5
14.	Quorum	6
15.	Resignation of Chairperson, Vice-Chairperson or	
	Member of Chairperson-in-Council/Nagar Committee	6
1 6 .	Procedure for Removal of Chairperson and Vice-Chairperson	7
17.	Report on the vacancy in the Office of the Chairperson	8

CHAPTER-III

Meeting on the Joint Committee

18

true

Section

1.

2.

Short Title and Commencement

Definitions and Interpretation

President and Secretary of Joint Committee

8

Pages

1

1

CHAPTER-IV

Procedure and functions of standing Committees

19.	Function of Finance Committee, Public Health Committee and Public Works Committee	8
20.	Removal of Members of Standing Committee	9
21.	Meeting of Standing Committee	9
22.	Preparation of List of Business	10
23.	Notice of Meeting	10
24.	Attendance Register	10
25.	Minutes Book	-11
26.	Resolution Pressed for Division	11
27.	Quorum	11
28.	Absence of Official Members from the Meeting	11
29.	Officers other than the Member of Standing	11
30	Committee to be invited to attend the meeting Adjournment for want of Quorum	.: 11
	international and the second se	10 V
2	CHARTER V	
-	CHAPTER—V	14
P.	Transaction of Business of the Chairperson-in-Council/Nagar Committee	
1	Committee	1
31.	Allocation and Diposal of Business	, 11
3,2.	Action to be deemed to have been taken in the name of Chairperson-in-Council or Chairperson in Nagar Committee	12
33.	Executive action to be expressed to be taken in the name of the Municipality	12
34.	Placing of Officers	12
35.	Officers and staff to be made under the supervision of the Member-in-Charge	12
36.	Procedure in financial orders	- 12
37.	Secretary to the Chair person-in-Council/Nagar Committee.	12
38.	Matters to be submitted to the Chairperson-in-Council by Secretary.	.a ·1.
39.	Matters not referred to the Chairperson-in Council/Nagar Committee.	1
40.	Meeting of Chairperson-in-Council and Nagar Committee.	11
41.	Preparation of Memorandum for the Meeting.	13
42.	Inclusion of matters in the Agenda.	13
43.	Amendment of Resolution,	1
44.	Issue of Order for execution or implementation.	. 1
	Construction of Strategies and Strategies and Strategies	

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CHAPTER-VI

Remuneration and Allowances

45.	Payment of Remuneration 10 Chairperson	14
45.	Remuneration of Vice-Chairperson	14
47.	Sitting Fees of the Members	14
48.	Travelling Allowances and Dearness Allowances of the Chairperson, the Vice-Chairperson and the Members of the Chairperson-in-Council and Nagar Committee	14
	Committee	1-

CHAPTER-VII

Officers and Employees of the Municipality 14 49. Officer and staff of Municipality 14 Powers of the Executive Officers 50. Delegation of powers functions and duties by the 17 51. Executive Officer . Sanction of Leave of the Executive Officer 17 52. 17 Removal of Difficulty 53. 18 First Schedule 21 Second Schedule 25 Form-I 25 Form-2 Form-2(a) 26 Form-3 - 0

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GOVERNMENT OF IPIPURA URBAN DEVELOPITEST DEPAREMENT AGARIALA

No. F. 14(1)-UDD/96

Dated Agartala, the 22nd May, 1996

NOTIFICATION

In exercise of the powers conferred by section 274 of the Tripura Municipal Act, 1994, the Governor hereby makes the following Rules, namely:

CHAPTER-I

Preliminary

Short title & 1. (1) These rules may be called the Tripura Municipal (Procecommercement dure & Conduct of Business) Rules, 1996.

(2) They shall come into force at once

Definition & Interpretation.

- 2. (1) In these rules, unless the context otherwise requires
 - (a) "Act" means the Tripura Municipal Act. 1994 (Act. No. 7 of 1994);
 - (b) "Section" means a Section of the Act,
 - (c) "Form" means a form appended to these rules and includes a translation thereof in Bengali

(2) The words or expressions used but not defined in trassi lies shall have the same mraning as respectively assigned to them in the Act.

(3) The General Clauses Act. 1966 shall apply for the interpretation of these rules as it applies for the interpretation of Acrs of the State Legislature.

CHAPTER-II

Procedure and Functions of the Municipality

Meeting & its validity.

3. (1) Meetings of the Municipality may be,-

(a) ordinary meetings; or

(b) extra-ordinary meetings.

(2) A meeting of the Municipality shall be deemed to have duly held when,—

(a) the meeting is duly convened;

(b) there is necessary quorum including the nominated

- (c) the meeting is held within the Municipal premises;
- (d) the meeting is presided over by a person authorised under the Act and these rules : and
- (e) the proceedings of the meeting are duly recorded.

4. (1) The Chairperson, or in his absence, Vice-Chairperson shall convene a meeting of the Municipality for the transaction of normal business not less than once in every month.

(2) Seven day's notice to the members shall be necessary for such meeting.

(3) If there is no business to be laid before the members at any such meeting, the Chairperson or, in his absence, the Vice-Chairperson shall, instead of convening the meeting give notice of the fact to each member at least three days before the date appointed the meeting.

(4) The Chairperson may, at a meeting, fix the date or dates and time for holding the next meeting or meetings.

5. (1) In an extra-ordinary meeting, no matter, other than the one for which the meeting has been convened, shall be discussed. Such meetings may be—

(a) an emergent meeting; or

(b) a special meeting.

(2) An emergent meeting for transaction of business of an emergent nature, may be convened, at any time, by the Chairperson or, in his absence, by the Vice-Chairperson, after giving twenty-four hours' notice to the members.

(3) (a) A special meeting may be convened by the Chairperson or, in his absence, by the Vice-Chairperson sue-motto after giving not less than three days notice to the members.

Ordinary meetings.

Exsra ordinary meeting.

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- (b) A special meeting may also be convened after giving not less than three days notice to the Members, or a requisition containing specifically the agenda signed by not less than one-third of the total members of the Municipality, by--
 - (i) the Chairperson within fifteen days from the date of receipt of such requisition; or, on his failure to do so.
 - (ii) the Vice-Chairperson within seven days thereafter; or, on his failure to do so,
- (iii) any Member of the Chairperson-in-Council/Nagar Committee or any three members of the Municipality within further seven days thereafter.
- (c) Notwithstanding anything contained in these rules, if the situation so demands owing to stalemate condition prevailing in the functioning of the Municipality, the Executive Office: may, in the interest of public service. convene a special meeting of the Municipality with at least three days notice to the members, specifying the agenda and venue of the meeting.

Adjournment of meeting, 6. If at the time appointed for a meeting or within an hour thereafter there is no quorum, the meeting shall stand adjourned to some future date to be appointed by the Chairperson, or in his absence, by the Vice-Chairperson and three days notice of such adjourned meeting shall be given to the members. The Members present at such adjourned meeting shall form a quorum whatever their number may be:

Provided that a requisitioned meeting shall fail automatically if there is no quorum at the meeting.

Motions and questions.

7. (1) As and questions. If any, accompanied by verbatim drafts of such motions and questions, shall be sent by a member to the Chairperson or, in his absence, to the Vice Chairperson at least five days in advance for being included in the list of business for the next meeting.

(2) A Notice Book shall be kept by the Chairperson in which all notices of motions and question shall be entered. All such notices shall be dated and numbered as soon as received.

8. (1) Save as otherwise provided in these rules, meetings at the Municipality shall be presided over normally by the Chairperset of an his absence, by the Vice-Chairperson.

(2) In the case of special meeting for removal of the Charperson, the meeting shall be presided over by the Vice-Chairperson or, in his absence, by an elected member present in the meeting

(3) In the case of special meeting as referred to in Clause (c) - cf sub-rule (3) of rule 5, the Executive Officer shall conduct the

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Pe sons to preside at meetings proceedings of the meeting He shall, at the commencement of the meeting record the attendance of the members present in the meeting and shall, for presiding over the meeting invite the Charperson of the Municipality or in his absence or failure to folse the Vice-Chairperson of the Municipality or the purpose. In 1884 of absence of the Vice-Chairperson or his failure to preside over the meeting, the Executive Officer shall invite the members present in meeting to elect a President for that meeting only.

Provided that the proceedings of the meeting till the Chairperson or the Vice Chairperson or the Fresident so elected as the tase may be, takes over, be recorded by the Executive Officer in the minute book of the Municipality and the reafter by the person presiding over the meeting. A copy of the proceedings of the meeting so held shall be sent to the District Magistrate and the Director of Urban Development, Government of Tripura by the Executive Officer and the person presiding over the meeting respectively.

Preparation of list of business. 9. (1) A list of business to be transacted at every meeting of a Municipality except at an adjourned meeting shall be sent to each member of the Municipality, at least three days before the time fixed for such meeting and no business shall be brought before or transacted at the meeting other that the business for which notice has been so given, except with the approval of the majority of the members present at such meeting.

(2) A list of business to be transacted at every meeting of a Municipality except an adjourned meeting shall be prepared by the Executive Officer in consultation with the Chairperson or, in his absence, the Vice Chairperson of the Municipality. The list or lists of business shall be entered in the Register of List of Business to be maintained for the purpose. The list or lists of business shall be countersigned by both the Executive Officer and the Chairperson or, in his absence, the Vice Chairpe son of the Municipality. The list of business shall be conducted at an ordinary meeting in the following order:—

- (a) the minutes of the ast ordinary meeting and of any extraordinary meeting held thereafter, shall be read and, if confirmed as correctly entered, shall be signed by the person presiding over the meeting as a token of such confirmation. In the event of any objection reised about any resolution as recorded the person presided over the meeting shall decide the question and may make necessary correction in the minute book, if required;
- (b) business postponed from the last ordinary meeting shall be considered ;
- (c) the minutes of the meetings of the Chairperson-in-Council Nagar Con mittee held after the last ordinary meeting of the Municipality shall be considered:

- 5
- (d) other matters, if any, shall be considered ; and
- (e) motions, of which due notice has been given shall be considered

Notice of meeting to members.

10. (1) There shall be at least one meeting of the Municipality in each month to transact its business. The meeting of the Municipality shall be summoned by a notice in Form-I.

(2) Notice to the Members for the meeting may be issued by the Executive Officer or by any other officer unde: instruction of the Chairperson of the Municipality.

(3) The Executive Officer of the Municipalit, shall arrange delivery of notice to all Members either by post or by messenger or otherwise. A copy of the notice shall be displayed on the Notice Board of the office of the Municipality.

Attendance Register. 11. (1) The Excutive Officer of the Municipality shall maintain an Attendance Register of Members and all Member shall sign in it before commencement of the meeting.

(2) When a meeting of the Municipality is not held for want of quorum, the Chairperson or, in his absence, the Vice Chairperson of the Municipality and the Executive Officer shall make a note to that effect in the Attendance Register.

12. As far as practicable, minutes of every me ting of Municipality shall be entered by the Executive Officer in a Minute Book to be kept for the purpose which shall be signed by the Executive Officer before the meeting is concluded and there fter the person who presides over the meeting shall sign the minute.

13. (1) If any difference of opinion arises in taking decision it shall be put to vote and the vote shall be by show of hands. Every such resolution/decision shall be recorded in full in the Minute Book together with the number of Members voting for or against the resolution.

(2) All matters required to be decided at any meeting shall be determined by the majority of votes of the Members present and voting. The Presiding Member shall be entitled to vote

(3) No resolution of the Municipality at a meeting shall be modified or cancelled within six months after passing thereof except at a meeting specially convened in that behalf and ty a resolution of the Municipality passed by two third number of Meinber of the Municipality.

(4) The Chairperson or, in his absence, the dice Chairperson of the Municipality shall ensure that no Member shall—

(i) comment on any matter on which a judicial decision is pending;

Minute Book.

Resolution pressed for distribution

- (ii) n ake a charge against Officers of the Municipality or of the Government in relation to his conduct in his official cupacity;
- (iii) use offensive language about the conduct or proceeding of the Parliament or of the Legislature of any State or Autonomous District Council or Zilla Parishad or Panohayat Samiti or Gram Panchayat;
- (iv) use defamatory words;
- (v) use his right of speech for the purpose of obstructing the business of the Municipality.

14. The majority of Members including the nominated members of the Municipality shall form the quorum. Provided that no quorum shall be necessary for an adjourned meeting.

15. (1) In case of any vacancy in the office of the Chairperson taused by resignation-

within seven days or as soon thereafter as may be but not later than fifteer days of resignation by the Chairperson, a meeting of the Municipality shall be convened by the Chairperson or, on his failing to do so, by the Vice-Chairperson within seven days thereafter on on his failing to do so, by any other three of the elected member within further seven days thereafter for acceptance of the resignation or oth rules. Such meeting shall be presided over by the Chairperson if, in his absence, by the Vice-Chairperson or, in his absence, by a member, elected by the Members of the Municipality, as Fresident or that meeting only. The resignation letter shall be blaced be one the Members of the Municipality and after such a discussion as the President of that meeting permits, the issue shall be decided on the basis of majority of vote. In case of equality of vote, the Fresident of the meeting shall decide the issue by lot.

(2) A Member of the Municipality may resign his office by working under his hand addressed to the Chairperson or, in his absence, to the Vice-Chairperson and handing it over either in person or by sending it by registered post to the concerned Authority. On receipt of the written resignation, the Chairperson or, in his absence, the Nice-Chai person shall accept the resignation letter ofter such an inputing of he deems fit and inform the Members of the Municipality and Eurocor of Urban Development.

(3) The Vice-Chairperson or a Member of the Chairperson-in-Council/Nagar Committee may resign his office by writing under his hand. The Vice-Chairperson or a Member of the Chairperson-in-Council/P agar Committee shall address his resignation to the Chairperson.

Resignation of Chairperson, Vice Chairperson, Membel of Chairperson in council/Nagar

Committee or Member of the

Municipality.

Quorum.

Procedure for removal of Chairperso = and Vice-Chairperson. .6. (1) On receipt of a Notice in Form-2 signed by atleast onethird of the existing elected members of the Municipality, the Dir ctor of Urban Development or District Magistrate & Collector, as the case may be, shall convence a meeting for removal of a Chairperson. The Notice shall be delivered in person to the Director of Urban Development or to the District Magistrate & Collector, as the case may be, by any one of the Members signing the notice or shall be sent by registered post.

(2) In case of removal of the Vice-Chairperson, the Chairper on on receipt of a Notice in Form-2(a) signed by atleast one-third of the existing elected Members of the Municipality shall convene a meeting for removal of Vice-Chairperson. The notice shall be delivered in person to the Chairperson of a Municipality by any one of the Members signing the notice or shall be sent by registered post.

(3) In case of removal of both the Chairperson and the Vice-Charperson simultaneously in the same meeting, the directly elected Members present shall elect a Member present from amongst them in the meeting as Presiding Officer.

(4) The Presiding Officer shall forthwith forward the Minutes of the meeting to the Director of Urban Development Department or at the case may be District Magistrate & Collector and on receipt the Director of Urban Development Department or, as the case may be the District Magistrate & Collector, shall issue the removal order and intimate the same to the Executive officer of the Municipality as i Secretary to the Government of Tripura, Urban Development D-partment.

(5) The Presiding Officer shall declare the result of voting after recording it in the Minutes Book. The motion for removal shall by deemed to have been carried only when it has been passed by the tor jority of the existing elected Members of the Municipality.

(6) In case of removal of the Chairperson, the Presiding Office: shall forthwith forward minutes of the meeting to the Director of Urban Development Department in District Magistrate & Collector c, as the case may be, and on receipt of the report the Director of Urban Development Department or the District Magistrate & Collector as the case may be, shall issue the removal order with an intimation φ , the same to the Government of Tripura.

(7) In case of removal of the Vice Chairperson the meeting shall be presided over by the Chairperson and results of the r seting shall be recorded in the minutes book by the Executive lifteer. On the basis of this resolution the Chairperson shall issue the removal order of the Vice Chairperson and intimate the same the Members of the Municipality and also to the Director of Urbar. I evelopment Department or District Magistrate & Collector, as the case may be.

(8) In case of removal of the Chairperson the charge of the Chairperson will be taken over by the Vice Chairperson, and in case

of removal of the Vice-Chairperson, the charge of the Vice-Chairperson will be taken over by a Member of the Chairperson-in-Council to be nominated by the Chairperson till a Vice Chairperson is appointed by the Chairperson. In case of removal of the Chairperson and the Vice-Chairperson simultaneously the charge of the Chairperson or the Vice-Chairperson will be taken over by a Member of the Chairperson-in-Council of a Municipal Council or Nagar Committee as the case may be, to be oppointed by the Director of Urban Development or District Magistrate & Collector as the case may be, till a Chairperson is elected and he assumes office.

17. In case of any vacancy in the office of the Chairperson caused by death, resignation, removal or otherwise the Vice-Chairperson shall not later than seven days from the date of such vacancy, send a report to the District Magistrate & Collector in case of Nagar Panchayat and to the Directorate of Urban Development in case of Municipal Council. In the absence of the Vice-Chairperson for any reason whatsoever, such report shall be sent by the Executive Officer, or any other officer of the Municipality.

CHAPTER-III

Meeting of the Joint Committee.

18. (1) The President of the Joint Committee shall be nominated by the State Government by a Notification from among members.

- (2) (a) One of the officers of the Municipality/local authorities shall be appointed by the State Government as Secretary of the Joint Committee.
 - (b) The Secretary shall record the minutes of the meetings and take such other action as the President may direct

CHAPTER-IV

Procedure and functions of Standing Committees.

19. (1) (a) The Finance Committee shall perform the functions relating to establishment matters. General Administration and the finances and plan of the Municipality.

- (b) It shall be obligatory for the Finance Committee to ensure strict compliance with all guidelines and rules relating to delegations of financial powers issued by the Government from time to time.
- (c) The Finance Committee shall ensure proper utilisation of all funds including funds received as Grants-in-Aid
 from the Government and to ensure the utilisation of the fund earmarked for the specified sector.

President and Secretary of Joint Committee,

Report on the vacancy in the office of

Chairperson.

Function of Finance Cemmittee. 8

- (d) The Finance Committee shall ensure that the expenditure in no case exceeds the budgetary grants and no diversion of funds provided by the Government for specific parposes shall be made without prior concurrence from the Government.
- (e) The Finance Committee shall, comply with the order of the State Government on Audit Reports.
- (f) The Finance Committee shall, as soon as may be, after first day of April every year and not later than fifteenth day of April, submit to the State Government a report on the Administration of the Municipality during the preceding year in such form, with such details, as the State Government may direct. A copy of the report shall be submitted to the Director Urban Development in gase of Municipal Council and to the District Magistrate and Collector in case of Nagar Panchayat.
- (g) The Finance Committee hall ensure that no Municipal authority officerestart violate fibancial norms, rules and regulations and for any such irregularities, misappropriation etc., the concerned Officers shall be made personally flable in such case of violation.
- .2) The Public Hashin Committee chall
 - and perform the functions relating to water supply methods and bealth services (Meapital Dispensary, Meteroisy and Child Fully and
 - (b) educational environmental and sports actualties.

(3) The Public Works Committee doll perform the functions relating to Public Wise's remocnatesticas! Gaugy, Nghiley and districting stores and easts' matters. While performing the 1 characterized to bricke Works' de Cramaties chail follow CPACE blace a WD Code

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20. (1) Any Maraber of a Standing Commutes, other the first-President, who fails to actend five consecutive meetings shall $c_{s} =$ to be a Mention of such standing committee.

(2) A Monder who has been declared disqualified from bound a Member of a Municipality of newtod and from the membership dot orace to be Member of the Mandung Complitude.

(3) It a written repolution for semoval of a Member of Standing Committee is passed by the majority of the Members of the Municipality, the District Magistrate & Collector shell remove the from the Membership of the Standing Committee.

21. Every Standing Committee shall hold a meeting in the office of the Municipality once in a month on such date and at such time as may be fixed by the President.

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Committee.

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Meeting of Standing Committee. Provided that if the Precident tails to convene the meeting it ime, the Chairperson of the Municipality shall convene the meeting if the concerned Standing Committee on such date and at such three is may be fixed by bin.

Provided further that a President of the Standing Committee may convene an emergent meeting as occasion may require with the rior approval of the Chehperson or, in his absence, the Vice-Cheirerson of the Municipality.

Preparation of fist of business. 22. (1- A list of business to be transacted at every meeting of the tanding Committees except at an adjourned meeting shall be sent be each Member of the Standing Committee atleast seven days before the time fixed for such meeting and no business shall be brought effore the meeting or transacted at the meeting other than the summers for which notice has been so issued except with the approvaof the majority of the Members present at such meeting.

(2) A list of business to be transacted at every meeting of a tanding Committee except an adjourned meeting shall be prepared by the Secretary of the Standing Committee in consultation with the lifesident of the Standing Committee. The list of business shall be ratered in the Register of List of Business to be maintained for this surpose. The list of business shall be contersigned by both the ecretary and the President. The first item of the list of business shall be confirmation of the minutes of the previous meeting and the scond item shall be a report on the action taken on those resolutions of all previous meeting on which action is yet to be taken. The last can of the list of business shall be to fix the date and time for the statement.

23. (1) There shall be at least one meeting of the Standing totamittee in each month to transact its business. The meeting of the Standing Committee shall be summoned by a notice in Form-3. The notice shall accompany the list of business. For an emergent z being of the Standing Committee at least 24 hours notice in Form-3 z call be given to all Members of the Standing Committee for z being.

Provided that only the listed business shall be discussed in or chargent meeting.

(2) The notice to the Members for the meeting meeting meeting issued 1. t^{\dagger} - Generatory of the Standing Committee or by any other officer 1. t^{\dagger} - Generatory of the President of the Standing Committee or, in h : absence, by the Chairperson of the Municipality.

(3) The Secretary of the Standing Committee shall arrange c livery of the notion is all Mumbers either by post or by matter the o otherwise. A copy " the notice shall be displayed on the Notice I and of the office of the Municipality.

24. (1) The Secretary of the Standing Committee shall maintain a Altendance Begister of Members and all Members shall sign if b fore commencement of the meeting.

Notice of meeting.

Attendance Register, (2) When a meeting of the Standing Committee is not be down and of quorum, the President of the Standing Committee or an his absence, the Chairperson of the Municipality and the Secret by of the Standing Committee shall make a note to this effect in π a Attendance Register.

25. As far as practicable, minutes of every meeting of the Standing Committee of the Municipality shall be entered by the Secret z_{ij} of the Standing Committee in a Minute Book to be kept which shall be read out before the meeting is concluded and thereafter the person who presides over the meeting shall sign the minu es.

26. (1) All matters before the Standing Committee shall be decided by consensus. In case there is difference of opinion, views of all members including invitees shall be recorded and the matter shall be referred to the Municipality.

(2) In case one or more Standing Committees pass conflicting resolution, such conflicts shall resolved at a joint meeting of the Standing Committee to be convened by the Chairperson or, in his absence, the Vice-Chairperson of the Municipality at a reference from the President of one of the Standing Committees or suo molo.

27. The mojority of Members including the nominated Members of the Standing Committee shall form the quorum.

Provided that no quorum shall be necessary for an adjournel meeting.

28. If any official Member nominated under Chruse (b) of sub-section (2) of Section 16 does not attend two consecutive meetings of the Standing Committee, the matter shall be brought to the notice of the concerned department of the government by the President through the Christic conor, in his absence, the Vice-Chairperson of the Municipality table: the mation to the Urban Development Department.

29. Any officer of the State Government at the Sub-Division is who is concerned with any firm of the list of business of the most of the Standing Communer may be invited to attend such meeting.

Provident that the Sub-Divisional Officer of the Sub-Division any depute an officer to represent him in the meeting.

30. If there is no quorum, the meeting shall stand adjourned. The meeting shall be convened again in the same recurser on a date to be a red by the freshtimt of the Municipality.

CHAPTER-V

Ture quality of Nationeer of the Chai presente-Connect/Mager Committee.

dot . In the start and functions of the Municipal Council as said dot. In the start shall be assigned successful the Sections specified in the First Schedule appended to these rules.

(2) All executive powers of the Municipal Council shall be there cised by the Chairperson-in-Council over and above the powers mentand in the second Schedule.

Minutes East

Roselution pre-std for division

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Qaorum •

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Officers other than member of Statiling Committee to be invited to enough the mustag. Afjournment bor wint of u mourn.

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Executive path is to be a core sed to by Liken in the nume of the Municipainty. Physiog of Officore.

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Meeting of the Chairretson-in-Council and Nagar Committee. 32. Action taken by a Member of the Chairperson-in-Council or, as the case may be, the Chairpe son-in-Nagar Committee in respect of business allocated to him shall be deemed to have been taken in the name of the Chairperson-in-Council or is the case may be, the Chairperson-in-Nagar Committee.

Provided that all formal orders shall be issued under the signature of the Executive Officer, save as provided in the Act.

33. All executive action of the Chairperson-in-Council or, as the case may be, the Chairperson-in-N gar Committee shall be expressed to have been taken in the name of the Municipality.

34. Subject to the provisions of the Act and these rules, the Executive Officer of the Municipality shill place the Officers in different Sections.

• 35. The Officer heading : Section or Sections and the staff shall be subject to the primary supervision of the Member-in-Charge to whom the particular Section has been a located by the Chairperson of a Municipal Council.

36. (1) No Section shall, without previous consultation with the Accounts & Cash Section, and orise issue of any order other than an order pursuant to any general delegation made by the Accounts and Cash Section which effort intradically or by implication will affect the flucture for effects of the Municipality.

(1. Dupoist for Rev. reprintion shall be envolued to that it will as son-in-Council by any Section through the Accounts and Cash Section for approved of the Excitonic Council.

37. We Energithe Officer of the Municipality shall be be Secondly to the Chairmonic in Council and Chairperson-in-Nagar Councilities, on the 2855 May Let

32. All content referred to this theirperson-in-Council is ease of information Council and the Frainger one-in-Regar Corportion is one of Regar Panchayat shall be so writted by the Sourceory to the Chrisperson and if so approved by the their particular shall be included in the grants of the section of the Chair council or, as the case only its. Nagar Committee.

59. The Chairperson may diver that any matter not referred to the Chairperson-lo-Council in case of Marticipal Council or Nagar Councilton in case of Nagar Panchayat appendix 2 do 10 to 1 also be included in the Agende.

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40. (1) The Chairperson-i -Council or Nagar Committee shall meet at regular intervals on the date fixed by the Chairperson-in-Council/Chairperson-in-Nagar Committee the Municipal office.

(2) The Secretary shal send a notice indicating the date, time and agenda of the meeting of the Chairperson-in-Council or, as the case may be, Nagar Committee to the Members before the meeting.

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ts-tr of orde foi etru on or impl mentation. 41. (1) When a has been decided to bring a matter before the Chaire room-in-Council or, as the case may be, Nager i omnitiee, the Spection to which the matter celatus or the Executive Offerer shall prepare a Memorandum stating with sufficient precision the taller facts of the matter and the points for decision. Such Memorandum and such other papers as are necessary to enable the matter to be disposed of shall be circulated to the Members of the Chairperson-in-Council or, as the case may be. Negar Committee before the meeting. If the matter concerns more than one Section, the Members of the Chairperson-in-Council's corriving the work of the concerned Section shall attempt, by previous dispussion, to arrive at a concensus.

(2) If a consensus is reached, the Memorandum shall contain the joint recommendations of the members of the Chairperson-in-Council. If no consensus is reached, the Memorandum shall state the points of differences and the recommendations of each of the concerned Members of the Chairperson-in-Council. The Chairperson of a Municipality may coasider any other item in the meeting in addition to agendu items finalised and chardeted earlier in the Chairperson-in-Council Nagar Committee meeting.

42. (1) Any matter of emergerit nature not included in the agenda and circulated before the directing of the Chairperson-in-Council or Nagar Committee may be taken up for discussion at the meeting with the permission of the Chairperson of the Municipality.

(2) The Chairperson or, in his absence, the Vice-Chairperson shall preside over the meeting of the Chairperson-in-Council or, as the case may be, the Nagar Committee. If both the Chairperson and the Vice-Chairperson are likely to remain absent, the Chairperson arey nominate another Member of the Municipal Council or, as the case may be, Nagar Committee to preside over the meeting.

(3) The Head of the Section or any other officer or any other will ever of the Section authorized in this behalf by the Head of the Section 1.1 alice first meeting, if so required by the Chairperson

(1) The Surrency shall altend every meeting of the Chairper as in Cons SL brigge Contaiting and shall property in cost of the contraand with the apprend of the Chairperson or the Mice-Chairperson of the President Meeting as the case may be be shall forward only of the record to work of the Members fundating the Chairperson on the Chairperson.

De All orders for execution or implementation of the rase, policy decision of the Chairperson-in-Council or, as the case may be the Nagar Committee shall be issued by the Executive Officer of the Mashelpolity.

(HAPTER--VI

REMUNERATION AND ALLOWANCES

45. (1) Every Chelipperson of a Municipal Council or, as the case may be, Nagar Panchayat shall be entitled to receive remuneration as specified below:

(a) Chairperson	K	s. 1200/-
(Municipal Council)	p.	er month
Sumptuary Allowances	12	s. 250/-
(b) Chairperson	— R	s. 1800/-
(Nagar Panchayat)	DC	r month.

(2) The Chairperson of the Municipal Council only shall be entitled to a vehicle for the discharge of official duties.

(3) In the event of death, resignation or removal of the Chairperson, the Vice-Chairperson who will discharge the duties and exercise all powers of the Chairperson shall be entitled to remuneration as admissible to the Chairperson for the period during which he shall discharge the functions of the Chairperson.

46. (1) Every Vige-Chairperson of a Municipal Council or as the case may be Nagar Panchayat shall be entitled to remuneration as specified below:

(a) Vice-Chairperson	1.	10007.	per	month
(Municipal Council)				

(b) Vice-Chairperson (Nagar Panchayat) Rs. 800/- per month.

(2) In the event of death, resignation or removal of the Vice-Chairperson, the Member of the Chairperson-in-Council or, as the case may be. Nagar Committee who shall discharge the powers and functions of the Vice Chairperson shall be entitled to remuneration as admissible to the Vice-Chairperson for the period during which he shall discharge the functions of the Vice-Chairperson.

47. (1) Every Member including the nominated Montbers of a Manicipality other than the Chairperson and the Vice Chairperson shall be entitled to satisfy fee @ Rs. 50/- per sitting.

C) Solvies to the provisions in sub-rule (3) every Periodent and Member, manufand the maninated Members of Standing Committees other than the Chairperson and Vice Chairperson shall be entitled to sittline rule G Es. 50/- per sitting of the Standing Committee.

(3) An Officer of the State Government nominated as 54 observe a Standing Committee or an officer of a Municipality shall not be entitled to any sitting fees.

Payment of remuteration to the Chairperson.

Remuneration of Vice-Chair person.

Sitting fees of the members.

Traveline alice ances and Dearness Allowances of Charperson vice Chairperson and tembers of the s digerson-ini e cil and Nastr Computies.

Staff of

48. The Chairperson, the Vice-Chairnerson and the Members of day Chairperson-in-Council or, as the case may be. Nagar Committee when travelling on duty beyond eight kilometre from his Healquarier-shall be endicated or a TA car than the maximum rate upsticable to a formup for Catential Officer of the State Government.

CHAPTER- AH

Officers and other employees of the Municipality

Officers and 49. (1) A Municipal Council shall have the following employees besides a Municipal Secretary and an Executive Officer: Municipality.

- (i) an Excertise Engineer for looking after the work of Public Health Engineering.
- (b) an Executive Engineer for had ng after the works of buildings, roads and bridges;
- (c) a Health Officer.
- (d) two Samilary Inspectors; and
- (e) such other staff as may be necessary to be decided by the Municipality with prior approval of the State Government :

(2) A Nagar Panchayat shall have the following Officers and employees, namely :-

- (a) an Executive Officer.
- (b) an Assistant Fusimetric
- (c) such other. Officers and Employees as may be derived by un-State Government.

So, (1) The Excentive Officer shall be the Principal Administrative Officer of the Municipality. All other Officers shall be subordirate to him. He call have the right of being present at all meetings of the Chairpersonine wall all be the see ney be, the Nagar Committee or any Si taking Contraintice of Syttled Committee of the Municipal Coupeil on as the case may be the Name. Postcleade and take to the size discussion. He this also after to the discussion of the Municipality of the part in the discr G1: .1.

(2) The Evolutive Offices shell obt in orders from the Officerson in writing on important issues arising out of the sactions and declare of the Municipal Council or, as the case may be, Nagar Panchayat and has Standing Committees and on matters within the powers of the Chaircerse

TO REAL OF the Executive Crister.

(3) The Executive officer shall submit a quarterly statement of account which shall after amination by the Finance and Audit Standing (committees, be laid before the Municipal Control or, as the case error be, Nagar Panchayar

(4) All correspondence of the Municipal Council or, as the case, muy be, Nagar Panebayat, shall normally be made by the Executive Officer or by an officer authorized by him in this behalf.

- (5) The Excentive Officer shall-
 - (a) be the custodial of the records of the Municipality and furnish such information/reports as may be required by the State Government from time to time:
 - (b) be responsible-
 - (i) for proper maintenance of recoupts of the Municipal Council or, as the case may be, the Nagar Panchagat :
 - (ii) for management of the office of Municipal Council or, -the case may be, Nagar Panchayats;
 - (iii) for effecting coordination among the officers and enaployees in ill matters relating to the execution of schemes and work. crystored by the Standing Committees of the Municipal formal or, as the case may be, Negar Parchayat;
 - for far lasting need any ubstations for exected a of the schemeand works according to the decision of the Municipal Council or, as the case may be, the Nagar Panchayat and by Schedung Committees.
 - (d) for chaining obgress expansabort the execution of alch schemes and uprks and submit the same to the Municipal Council or, as an case may by the Flager Penchayat or Standby Committee with blockmannants.

(5) The Excouline (littler which has removed if the Excouling () which we have a state of the following for which a state of the following for the state.

- construction of loadges.
 - (b) malatenance or records, area and end of grands/received from Control or Step Conferences of sciences and Authorities:
- tes maintenance of loga seconds t
- (d) costedy of the fund of the Municipal Council or, as the cost may be, Maga Panchay, it in Treasury/Bank:
- (c) maintenance or records and accounts of revenue roceipts including tolls, rites, fees and levy of the Municipal Council or, as the case may be, the Nagar Panchayat and all other sums received by or on behalf of the Municipal Council or, as the case may be, Nagar Panchayat;

14

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(g) framing of regulations;

(h) imposition of fines and penalties by the Municipal Council or, as the case may be, the Nagar Panchayats.

(7) The Executive Officer, with the permission of the Chairperson shall, on request supply any information or make available for perusal any record to any Member of the Municipal Council or, as the case may be, the Nagar Panchayat or any of its Standing Committees.

(8) The Executive Officer of the Municipality shall initiate Annual Confidential Report of officers and staff immediately subordinate to him and shall review/accept annual confidential reports of other officers and staff of a Municipality including officers and staff whose services have been placed at the disposal of the Municipality.

(9) The Executive Officer shall inspect the institutions under the management of the Municipality and all works undertaken by the Municipality. He shall also carry out internal inspection of the office of the Municipality. The Executive Officer shall submit report of his inspection to the Chairperson of the Municipality and to the Director, Urban Development, Government of Tripura.

(10) Every order or instruction of the Municipality shall be issued under the signature of the Executive Officer.

51. Notwithstanding anything contained in Rule 50, the Executive Officer may, by order in writing, delegate such functions except those relating to financial matters, to any other suitable officer of the Municipality.

Provided that the Executive Officer may at any time withdraw all or any of such powers and functions delegated to any officer of the Municipality.

52. Casual Leave of the Executive Officer shall be sanctioned by the Chairperson of the Municipality. All other types of leave shall be granted by the State Government on the recommendation of the Chairperson.

53. (1) The State Government may issue such general or special direction as may, in its opinion, be necessary for the purpose of giving effect to these rules.

(2) If any difficulty arises in giving effect to the provisions of these rules, the State Government may, as occasion requires, issue such order/instruction as may be necessary for the purpose of removing the difficulty.

By order of the Governor,

Lalvohliana Secretary to the Government of Tripura

Delegation of powers, functions and duties by the Executive Officer.

Sanction of leave of the Executive Officer.

Removal of difficulty.

FIRST SCHEDULE

(See Rule-31)

List of Sections and allocation of business among the members of the Chairperson-in-Council

- I. General Administration Section ;
 - (1) Office of the Chairperson.
 - (2) Recruitment, Control and Management of officers.
 - (3) Delegation of powers to officers.
 - (4) Vigilance and anti-corruption.
 - (5) Grievance, Redressal and Staff Welfare.
 - (6) Administrative Reforms including organisational method.
 - (7) Management and Consultation Service.
 - (8) Determination of ceremonial procedure and proceedings.
 - (9) Conduct of Activities involving relations with the Central and , the State Governments and local bodies.
 - (10) Computer and Data Processing.
 - (11) Discharge of functions not specifically alloted to any other department.
 - (12) Local matters.
 - (13) Information and Public Relations.
 - (14) Establishment and administration of commercial projects and enterprises like Municipal Market and Shipping Complex.
 - (15) Establishment and staff matters.
 - (16) Auction.
- II. Accounts and Cash Sections ;
 - (1) Municipal Fund including cash.
 - (2) Annual Interim and Revised Budget.
 - (3) Grants and Loans.
 - (4) Maintenance of accounts.
 - (5) Audit including Internal Audit.
 - (6) Treasury and Bank.
 - (7) Provident Fund of officers and employees.
 - (8) Group Insurance and Salary Insurance.
 - (9) Pension and retirement benefits of officer and employees.

18

III. Revenue Section :

- 1) Assessment including assessment of Central and State Government properties and railway properties.
- 2) Collection of property tax and service charges including those in relation to Central Government and Railway Properties.
- (3) Collection of Advertisement tax and other taxes.
- (4) Granting of licenses.
- (5) Collection fees and services charges.
- (6) Collection or rents from Municipal Properties and tolls from Municipal Ferries and Bridges.

IV. 1 ublic Works Section :

- (1) Construction and maintenance of all buildings, roads, pathways, drains and sewerage.
- (2) Execution and maintenance of general development works.
- (3) Road-rolling service.
- (4) Plan sanctioning.
- (5) Unauthorised buildings and insecured buildings.
- (6) Appeals against Orders relating to buildings.
- (7) Survey.
- 8) Preparation and maintenance of Municipal Map.
- (9) Maintenance of records of Municipal Properties including land.
- (10) Town Planning.
- (11) Land and land use control.
- (12) Regulation of Building uses.
- (13) Urban renewal, area development, spot development and commercial housing.
- (14) Bustee development.
- (15) Development of fringe areas.
- (16) House drainage and sewerage connection.
- (17) Beautification of the Municipal Area including Municipal Properties.
- V. Water Supply Section :
 - (1) Production of filtered water including filteration, chlorination and silt clearing, storage and distribution.
 - (2) Management of unfittered water including laying of pipelines and maintenance of supply thereof.
 - (3) Operation of pumping and boosting stations;
 - (4) Laying of Primary and Secondary grids of filtered water and maintenance thereof.

- (5) Water cor nection-domestic, non-domestic and community.
- (6) Sinking and mintenance of tube-wells.
- (7) Water Supply of the neighbouring areas.
- (8) Supply of extra drinking water on special occasions.
- VI. Public Health and Convenience Section :
 - (1) Medical Services (Hospital, Dispensary, Maternity and Child Health).
 - (2) Health Services-
 - (a) Health Establishment.
 - (b) Conservancy and solid waste management.
 - (c) Drainage and sewerage.
 - (d) Vaccination.
 - (e) Registration of Births and Deaths.
 - (f) Buining Ghat, Burial Ground and Dumping Ground.
 - (g) Ot ier sanitary requirements.
 - (3) Health in munisation programme and nutrition programme.
 - (4) Family Welfare and planning.
 - (5) Food adulteration.
 - (6) Slaughternouse.
 - (7) Motor vehicles and ambulance.
 - (8) Control cf environmental pollution.
- VII. Lighting and Electricity Section
 - (1) Street lighting.
 - (2) Area lighting.
 - (3) Maintenance of all types of pumps and motors (in relation of clean water and turbid water).
 - (4) Lighting of Municipal Park, Buildings and other installations,
 - (5) Electrical plants and machinaries including photo electric and non-conventional energy sources.
 - (6) Maintenance of electric crematorium/crematoriums.

VIII. Education Section

- (1) Primary and Secondary Education.
- (2) Technica Education.
- (3) Adult and Non-Formal Education.

- (4) National Literacy Programme.
- (5) Cultural Development including Music and Art Education.
- (6) Sports and Physical Culture.
- (7) Library.
- (8) Creche.

IX. Stores Section ;

- (1) Purchase and maintenance of stores.
- (2) Supply of stores to various Sections.
- (4) Disposal of un-serviceable stores.

SECOND SCHEDULE

(See Rule-31(2))

Powers of the Chairperson-in-Council

- 1. All executive actions of the Chairperson-in-Council to be expressed to be taken in the name of the Municipality.
- 2. All executive powers of the Municipality.
- 3. Investment of Municipal Fund not required for immediate use
- 4. Action for covering the expenditure not covered by the Budget Grant.
- 5. Disposal of movable property.
- 6. Preparation and maintenance of an inventory of movable and immovable properties and placing of annual statement of immovable properties to the State Government.
- 7. Submission of accounts to the Auditor
- 8. Remedy of defects or irregularities pointed out in the audit report and reporting of the same to the Director of Urban Development.
- 9. Compliance of the order of the State Government on audit report
- 10. Exemption from property tax.
- 11. Amalgamation or separation of lands or buildings or portions there of
- 12. Causing general valuation of all the holdings in a new Municipal area and revision thereof at periodic intervals in the case of all other Municipal areas.
- 13. Determination of annual value of all holdings within a Municipal area, if so directed by the State Government and publication of the assessment list.

- 14. Interim annual valuation of holdings and assessment thereon.
- 15. Imposition of fine for not paying tax on adverti ement.
- 16. Registration and numbering of carts and carriag s.
- 17. Maintenance of ferry and providing safety and s fety of property to be conveyed on ferry.
- 18. Making and publishing of order specifying the Aunicipal ferries and the rates at which toll shall be levied on such ferri s.

19. Taking possession of all boats and other aPplinces used by the lease on cancellation of ferry lease and dealing with the same in the prescribed manner.

- 20. Causing execution of work by its own agency and recovery of expenses incurred for the same from the other on his feilure to comply with the requirement of upgradation of a private street.
- 21. Issue of order for stoppage of irregular work C new private street and allied action in case of violation thereof.
- 22. According approval or otherwise to the layout ; lan.
- 23. Entering into an agreement with any firm or company or other Governmentagency for using any post, poles or standards erected and maintained by such firm, company or other Government Agency-
- 24. Demolition of illegal building being constructed or any irregular work being carried on.
- 25. According permission for communication or connection from any main, service-main or distribution pipe or from any channel.
- 26. To ensure require the owner or the lease or the occupier of building or land to obtain proper supply of wholesom: water from Municipal water.
- 27. Election of hydrants or stand-post for supply of wholesome water to the public.
- 28. Cutting off of connection of water-supply.
- 29 To permit digging or construction of well, tube well tank, pcnd, cistern or fountain and to require the owner or other person to fill up or demolish or retain such work.
- 30. To take samples of water for drinking of culinery purposes, if so directed by the State Government.
- 31. To provide for municipal drains to be cleaned, flushed and emptied from time to time.
- 32. Providing for treatment and disposal of sewa e.
- 33. Removal of water logging or nuisances.

- 34. Demolition, alteration, or remaking of, or otherwise dealing with drain constructed without consent.
- 35. Draining of Group or Block of buildings by combined operation.
- 36. To enforce drainage of undrained premises and separate drainage in any premises.
- 37. To require the owner or the occupier of non-residential premisses to remove solid wastes accumulated therein.
- 38. To grant general or special premission to use Municipal market.
- 39. To impose conditions for slaughter of any animalon the occasion of any relegious festival or ceremoney and to require the owner or the occupier of any licensed private market to provide for various convenience to the persons reporting to such market.
- 40. To expel persons contravening regulations in force in any Municipal Market, Municipal Slaughter House or Municipal Stockyard.
- 41. To inspect places where unlawful slugther of animal is suspected and to take follow up action.
- 42. To cause inspection and analysis of any food, drug or similar items of human consumption or utensil or vessel used for preparing or Storing any such thing.
- 43. To execute works where public road drain, revetment on retaiding wall is affected.
- 44. To prohibit occupation of unsafe or insanitary, buildings,
- 45. To order immediate evacution of the immates from imminently dangerous structures.
- 46. To take temporary measures in case dangerous tank. pond, Well hole, stream, dam, bank or other place to prevent any danger therefrom
- 47. To require the owner or the occupier of a building to provide additional or emergency staircase and to provide suitable exits t: any building, booth or tent, used for public entetainment, as precautions against fire.
- 48. To require the owner or other person to fill up or demolish any wall, tank, pond, cistern, fountain or the like constructed without permission, and to permit retention of such work in exceptional circumstances.
- 49. To enquire the owner, or the person having control, of any poel, ditch, tank, pond, swamp, quarry, hole, drain cesspool watercourse, collection of water or land to fill up the same, if the same is a nuisance.

- 50. To require the owner, or the person having controlled, to clean insanitary private tank, or well used for drinking purposes and to stop the use of water of such tank or well, if it is unfit for being used for drinking, bathing or washing purpose.
- 51. To maintain all wells, tanks and reservoirs' which are not private property, in a clean condition.
- 52. To regulate or prohibit the washing of animals, clothes or other things or fishing in any spring, tank, well or public watercourse
- 53. To prohibit washing by washermen at unauthorised places.
- 54. To require the owner, or the person claiming to be the owner, or any building or land to secure, enclose, clean or cleanse the same in case it becomes a resort of idle or disorderly persons or becomes a nuisance for remaining unoccupied for the reason of abandonment, disputed ownership or other cause.
- 55. To require the owner or the occupier of any building or room to abate overcrowding in such building or room.
- 56. To issue notice to the owner or the occupier of any land or building requiring closure, removal, alteration, repair, cleansing or disinfecting of any type of latrines to put same to order and on failure of such notice, to cause the work to be done by, and to recover the expenses thereof from such owner or occupier.
- 57. Destruction of infectious buildings, structures, huts or sheds.
- 58. Entry into any premises between the period of sunset and sunrise to stop irregular erection of any building or execution of any work, and even without notice in emergent cases.
- 59. Public notices how to be made known.

By order of the Governor,

Lalvohliana Secretary to the Government of Tripura

FORM-1

[See Rule-10 (1)] FORM OF NOTICE OF ORDINARY/EMERGENCY/SPECIAL MEETING OF A MUNICIPALITY

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FORM-2(a)

[See Pule-16(2)]

Form of Notice for removal of Vice-Chuirperson of

To

The Chairperson

.... ... Municipality

Notice is hereby given under Rule $-16^{\circ}2$) of the Tripura Municipal (Procedure and Conduct of Business) Rules, 1996 that a meeting of Municipality may kindly be convened for removal of Vice Chairperson of the said Municipality for reason stated below :

*This Notice is delivered to me by Shri 'Municipality Member of... Municipality at my office on (Date) at (hours)... and signed below before me.

Signature of the Member Signature of the Chairperson. delivering the Notice.

FORM-3

[See Rule-23]

FORM OF NOTICE *ORDINARY/EMERGENT MEETING OF THE STANDING COMMITTEE

To				
•••	 	 •••		
	 	 		5a - 5

Notice is hereby given that an *Ordinary/emergent meeting of... Standing Committee of Municipality will be held at (Place) on at AM/PM.

You are requested to make it convenient to attend the said meeting.

LIST OF BU	JSINESS
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- (1) • (2)
- (3)

Secr	etary		•••	
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Contraction of the local data